

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No. 17
IA Nos.197/2022, 38/2023 in
CP (IB) No.216/BB/2018

IN THE MATTER OF:

Axis Bank Ltd. ... Petitioner
Vs.
M/s. Karuturi Global Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 07.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For IA 38/2023 : Shri Sachin Kumar Jhankal, PCS for Applicant
For the Liquidator : Shri Tushar Tyagi, Shri Punthi Shah, Advs.
For IA 197/2022 : Ms. Parina Lalla, Adv. for R1 to R3 and R7

ORDER

IA No.38 of 2023:

1. Heard the Ld. Counsels for the Parties.
2. Pursuant to order dated 03.01.2024, Ld. Counsel for the Liquidator (R-1 and R-3) has filed written submissions *vide* Diary No.573 dated 29.01.2024. The same is taken on record. Other Parties are at liberty to file brief synopsis within a period of one week.
3. **Order Reserved.**

IA No.197 of 2022:

1. Heard the Ld. Counsel for R1 to R3 and R7.
2. Vide order dated 21.11.2023 it is noticed that pleadings are complete. List the case before the Regular Bench on **15.03.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)